

Bench- II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P (IB). No. 312/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>th</sup> August 2017, 10.30 A.M

Name of the Company		Alpha Redios -Versus- Viaan Industries Ltd.		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of		Signature with date

1) Mr. Mayank Kakrani, Advocate  
2) Mr. Prantik Garai, Advocate } for the operational creditor

M. Malvani  
30.8.17

30.08.2017 – C.P. (IB) No. 312 / KB / 2017 Alpha Redios -Versus- Viaan Industries Ltd.

ORDER

Ld. Lawyer on behalf the Operational Creditor is present.

The Ld. Lawyer namely Ms. Moumita Mukherjee is appeared on behalf of the Corporate Debtor. Today she is supposed to file Vakalatnama but has failed to file Vakalatnama and further praying time. She has further submitted that certain negotiation is going on and the Corporate Debtor will make a payment in due course to the operational creditor.

The matter is pending since long and time was granted to the Corporate Debtor, but for the ends of justice she has been allowed another 10 days time to take appropriate step as she has already admitted the amount payable to the Operational Creditor.

Fixed on 11.09.2017.

  
(MANORAMA KUMARI)  
MEMBER (J)